

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-104/2001/294 /A**

From :- Smti Jayashree Bora,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Shabnom Choudhury,  
District & Sessions Judge,  
Bajali, Pathsala.

Dated Guwahati, the 20<sup>th</sup> January, 2025.

Sub:- **Child Care leave.**

Ref:- Your letter No. DJ/BAJ/2025/24/E dtd. 08.01.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **Child Care Leave w.e.f. 20.01.2025 to 21.03.2025** (prefixing 19.01.2025, suffixing 22.03.2025 and 23.03.2025), **along with station leave permission from the evening of 18.01.2025 till the morning of 24.03.2025**. Further, you are to hand over charge to the Civil Judge (Sr. Divn)-cum- Chief Judicial Magistrate, Bajali, before proceeding on leave.

Yours faithfully,

Sdl-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-104/2001/295 - 297 /A, dated** , 20-01-2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Civil Judge (Sr. Divn)- cum- Chief Judicial Magistrate, Bajali.
3. The Project Manager, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

